COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 335 OF 2017 &
IA NO. 737 OF 2017 & IA NO. 368 OF 2018

Dated: 14th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

BSES Rajdhani Power Limited **…Appellant(s)**
Vs.
Delhi Electricity Regulatory Commission **….Respondent(s)**

Counsel for the Appellant(s)	:	Mr. Hasan Murtaza Ms. Varaa Masood
Counsel for the Respondent(s)	:	Mr. Divyanshu Rai Mr. Nikhil Nayyar

ORDER

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 12.04.2018 after serving copy on the other side.

List the matter on ***08.05.2018.***

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

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